

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/MP/2014

Subject : Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee via-a-vis US Dollar and levy MAT as per amendment of section 115 JB of Income Tax Act, 1961.

Petitioner : Adani Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited and others

Date of Hearing : 13.4.2016

Parties present : Ms. Poonam Verma, Advocate, APL
Shri Nitish Gupta, Advocate, GUVNL
Shri M.G.Ramachandran, Advocate, Prayas
Ms. Ranjitha Ramachandran, Advocate, Prayas
Ms. Anushree Bardhan, Advocate, Prayas
Shri Shubham Arya, Advocate, Prayas
Shri N.A.Patel, GUVNL
Shri S.K.Nair, GUVNL

Record of Proceedings

Learned proxy counsel for the petitioner requested to adjourn the matter. Request was allowed by the Commission.

2. The petition shall be listed for hearing on 19.5.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**